

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CONTEMPT PETITION NO.060/31/2021

IN

ORIGINAL APPLICATION NO.060/923/2020

DATED THIS THE 18TH DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SMT AJANTA DAYALAN, MEMBER (A)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

Anil Kumar
Son of Suraj Bhan Singh
Aged about 38 years,
Presently working as TGT (Hindi),
Kendriya Vidyalaya No. 2,
(Army Area) Kendriya Vidyalaya,
Pathankot 145001
R/o House No. 180,
Gali No. 2, Matu Ram Colony,
Fatehabad (Haryana) 125050 'Group-C'Petitioner

(By Advocate Shri Jagdeep Jaswal – through video conference)

Vs.

1. Shri Amit Khare IAS,
Secretary,
Ministry of Human Resource Development,
Shastri Bhawan,
New Delhi 110 001

2. Ms. Nidhi Pandey, IIS Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area,

Shaheed Jeet Singh Marg,
New Delhi 110 016

3. Dr. P. Devakumar
Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Chandigarh 160030

.....Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, learned counsel for the petitioner wishes to withdraw the present Contempt Petition with liberty to file an Original Application laying down therein a challenge to the order dated 18.02.2021.

2. Accordingly, the CP is dismissed as withdrawn with liberty as aforesaid.

**(AJANTA DAYALAN)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

/ksk/